was passed by the Lok Sabha at its slitting held on the 4th May, 1981."

(Interruptions)

MR. SPEAKER: Unnecessarily you take the time of the House. This is irrelevant.

(Interruptions)

MR. SPEAKER: Nothing is going on record whatever he says.

(Interruptions) \*\*

प्राध्यक्ष महोदयः सब को बातें मुनने के लिए हम हर क्लर लैयार है ग्रीर हर एक बात को डिस्कस भी करने है लेकिन फिर भी कननेमेनरीली ऐमा किया जाना है।

12.15 hrs.

CRIMINAL LAW (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESEN-TATION OF REPORT OF JOINT COM-MITTEE.

SHRI R. S. SPARROW (Jullundur): I beg to move.

"That this House do further extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

MR. SPEAKER: The question is.

"That this House do further extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872."

The motion was adopted.

WORKING OF DOWRY PROHI-BITION ACT, 1961

EXTENSION OF TIME FOR PRESEN-TATION OF REPORT OF JOINT COM-MITTEE.

SHRIMATI KRISHNA SAHI (Begusarai): I beg to move:

"That this House do further extend upto the last day of the Winter Session 1981, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system."

MR. SPEAKER:

The question is—

"That this House do further extend upto the last day of the Winter Session 1981, the time for presentation of the Report of the Joint Committee" of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system."

The motion was adopted.

## 12.16 hrs.

## DELHI UNIVERSITY (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): I beg to move for leave to introduce a Bill further to amend the Delhi University Act, 1922.

श्वो जयपाल सिंह कृष्ठयप् (ग्रावला) : माननीय अध्यक्ष महोदय, दिल्ली विश्ववि-द्यालय के सम्बन्ध में जो यह बिल प्रस्तुत किया जा रहा है, संशोधन करने का जो बिल प्रस्तुत किया जा रहा है इस के विरोध में मैं खडा हम्रा हूं।

इस सम्बन्ध में मुझे यह कहना है : कि दिल्ली विषद्वविद्यालय को जो इस तरह

<sup>\*\*</sup>Not recorded.